

परिवहन तथा नीकहन मंत्री (डा० बी० के० शार० बी० राय) : (क) और (ख).

सम्भवतः माननीय सदस्य का संकेत मारमुगाव पोर्ट ट्रस्ट से है। 1 जून, 1967 को मारमुगाव पोर्ट ट्रस्ट में 1727 व्यक्ति नीकरी पर थे। वे केरल, महाराष्ट्र, मध्य प्रदेश, पश्चिम बंगाल, मैसूर, आंध्र प्रदेश, उत्तर प्रदेश, गुजरात, मद्रास राज्यों और गोवा तथा दल्ली सब क्षेत्रों के थे।

(ग) पोर्ट ट्रस्ट ने 323 कर्मचारियों को लिये आवास व्यवस्था कर दी है। 192 और घरों के निर्माण की स्वीकृति दी जा चुकी है और 368 और घरों के निर्माण का प्रस्ताव पोर्ट ट्रस्ट के विचाराधीन है। पोर्ट ट्रस्ट किसी शिक्षा सस्था को नहीं चलाता है किन्तु राज्य सरकार से अनुदान प्राप्त सम्प्राप्ति में शिक्षा सुविधा उपलब्ध है। पोर्ट ट्रस्ट शिक्षा शुल्क वापस कर देता है। केंद्रीय सरकारी कर्मचारियों को लागू होने वाली दर के अनुसार बाल शिक्षा भत्ता देता है।

Procurement Price of Foodgrains

2271. Shri Bibhuti Mishra: Will the Minister of Food and Agriculture be pleased to state.

(a) whether it is a fact that some of the States have either raised or are going to raise the procurement price of foodgrains,

(b) if so, whether they have asked the Central Government to give them financial help on this account, and

(c) the reaction of Government thereto?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Anasahib Shinde): (a) The State Governments have generally raised the procurement prices of foodgrains during the current season

(b) No, Sir.

(c) Does not arise.

Complaints against Scooter/Taxi Drivers

2272. Shri From Chand Verma:
Shri Ram Kishan Gupta:
Shri R. K. Sinha:

Will the Minister of Transport and Shipping be pleased to state:

(a) whether it is a fact that there are very large number of complaints against Taxis and two-seater Scooters for over-charging passengers in Delhi;

(b) if so, the number of complaints received during the last six months and the number of drivers against whom action was taken, and

(c) the step, taken to eradicate this evil?

The Minister of Transport and Shipping (Dr. V. K. R. V. Rao): (a) and (b) 448 complaints were received during the period 1-12-1966 to 31-5-1967. The number of drivers against whom action was taken during the same period was 219

(c) The following steps have been taken by the Delhi Administration in this connection:—

(i) A cell has been set up in the Directorate of Transport, Delhi, which functions round the clock, to attend to complaints from the public against drivers of taxis and two seater rickshaws. Special drives for checking such mal-practices are also arranged.

(ii) Whenever a complaint is received in regard to alleged overcharging, refusal to carry passengers, misbehaviour or any other violation of the Motor Vehicles Act/Rules, enquiries are made by the enforcement staff of the Directorate of Transport, Delhi, and prosecutions launched against the drivers concerned. The State Transport Authority, Delhi also takes action against them by sus-

pending their driving licences and the permits of the vehicles involved.

- (iii) Arrangements have been made to register the complaints at all police stations in Delhi. It is no longer necessary that complaints should be lodged with the Traffic Police only.
- (iv) With a view to encouraging the public to send complaints against offending taxi/scooter drivers, traffic policemen on duty at important crossings or near taxi/scooter stands have been supplied with printed complaint books. Members of the public can ask for these complaint books from the traffic policemen on duty at these crossings, if they wish to lodge a complaint against any scooter/taxi driver. Portable pedestal boards have been put up at the following points to inform the public that complaint book is available with the Traffic Constable on duty on the spot:—

- (1) In front of the Kwality Restaurant.
- (2) Intersection of Radial Road No. 6 and Connaught Place.
- (3) Intersection of Radial Road No. 4 and Connaught Place.
- (4) Kashmere Gate Taxi and Scooter Stand.
- (5) Crossing of Ajmal Khan Road and Arya Samaj Road.

Terminal Building at Jorhat

2273. **Shri R. Barua:** Will the Minister of **Tourism and Civil Aviation** be pleased to state:

(a) whether it is a fact that the proposal for a terminal building of the I.A.C. at Jorhat is hanging since 1955; and

(b) if so, the reasons therefor and steps taken to execute the proposal?

The Minister of Tourism and Civil Aviation (Dr. Karan Singh):

(a) and (b). The proposal for construction of a terminal building at Jorhat is being pursued since 1955. Original estimates for the work were sanctioned in 1956, but the site selected for construction was later required by the Defence Ministry for their own use and could not therefore be made available to the Civil Aviation Department. A second site was then selected, but the work had to be postponed due to the emergency in 1962. This site was also subsequently utilised for Defence purposes. Another site could be selected after considerable survey work only towards the end of 1965. A part of this site has been released by the Defence Ministry, and the remaining portion of the land is being used by the NEFA Administration. Efforts are being made to obtain release of this portion also, after which it will be possible to start construction.

Facilities for Tourists to visits Kazirange Game Sanctuary in Assam

2274. **Shri R. Barua:** Will the Minister of **Tourism and Civil Aviation** be pleased to state:

(a) whether it is a fact that there are no adequate air facilities and hotel accommodation to act as incentive to the foreign tourists visiting Kazirange Game Sanctuary in Assam; and

(b) if so, the steps taken in this regard with a view to attract more tourists?

The Minister of Tourism and Civil Aviation (Dr. Karan Singh):

(a) Two daily air services operate from Calcutta to Jorhat, the nearest airport to the Kazirange Game Sanctuary.

The accommodation available consists of a Tourist Lodge and a Tourist Bungalow (Class I) at Kazirange; and